

(b) what are the reasons therefor;

(c) whether the management of the Hindustan Insecticides Ltd., have taken into consideration the fact that due to import restrictions and lack of sufficient supplies the price of 'Monochloro Benzene' in the market has shot up more than three times; and

(d) whether there is any proposal to resume the manufacture of the said chemical solvent in near future?

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) No, Sir. Monochloro Benzene is an intermediate product in the manufacture of DDT.

(b) Does not arise.

(c) Hindustan Insecticides Limited have been selling all surplus Monochloro Benzene to the market, which has been increasing from year to year. They have not also increased the price at which they are selling surplus Monochloro Benzene.

(d) Does not arise.

#### Indians in Kenya

**\*425. Shri Ravindra Varma:** Will the Prime Minister be pleased to state:

(a) whether it has come to the notice of Government that the District Council in the Central Nyanza province of Kenya has decided to dismiss 2000 primary and intermediate school teachers in Central Nyanza due to paucity of funds;

(b) whether Government are aware of the number of persons of Indian origin and Indian citizens who will be affected by such dismissal; and

(c) whether Government propose to take any steps to deal with the hardships that may be caused to teachers of Indian nationality who will be affected by this dismissal?

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh**

**Singh):** (a) The Government of India have no official information about this.

(b) No, Sir.

(c) Does not arise.

#### Rehabilitation of Refugees Occupying Muslim Houses

**\*426. Shrimati Renu Chakravartty:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Central Government is refusing to sanction alternative accommodation for refugees living in Muslim houses in West Bengal except those against whom the house-owners registered cases in the court of competent authority;

(b) the reason to deny them rehabilitation benefits if the refugees **can prove their bonafide character and the date of their migration;**

(c) whether it is a fact that these refugees have made several applications within the period when rehabilitation benefits were open to refugees and have received none up to date;

(d) whether it is a fact that without giving these refugees rehabilitation, it is not possible to vacate the Muslim houses; and

(e) whether any new instructions have been given to West Bengal?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):**

(a) to (d). Loans are advanced only to those displaced persons squatting on the properties of Muslims and others who have been declared eligible for alternative accommodation by the Competent Authority under the West Bengal Act XVI of 1951.

(e) No.

#### News Service Division of All India Radio

**\*427. Shri S. B. Patil:** Will the Minister of Information and Broadcasting be pleased to state whether